

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21835-21836/2002

(From the judgement and order dated 20/09/2002 & 8/10/2002 in CR
4655/2002 and CM 19527/2002 of The HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH)

MOTI RAM

Petitioner (s)

VERSUS

SANTOSH KUMAR KAMBOJ

Respondent (s)

(With prayer for interim relief and office report)

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. Ranjit Kumar, Sr.Adv.
Mr. Ajit Narrior, Adv.
Mr. Nikhil Nayyar, Adv.

For Respondent (s) Mr. VC Mahajan, Sr.Adv.
Mr. M.K. Dua, Adv.
Mr. SM Sarin, Adv.
Mr. Rajesh Khorana, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Issue notice.

Mr. M.K. Dua, learned counsel accepts notice.

Leave granted.

Printing dispensed with.

...2/-

Original record need not be summoned.

Learned counsel prays for and is allowed four weeks' time to file counter affidavit. Four weeks' time thereafter is granted to file rejoinder affidavit.

In the meanwhile, the petitioner shall not be evicted from the premises provided he deposits the entire arrears of rent/damages, and continues to deposit the same with the Rent Controller, Chandigarh, as and when it falls due. In case of default, this order shall automatically stand vacated without further reference to the Court. In case the rent/damages is deposited by the petitioner, it will be open to the landlord to withdraw the same without furnishing any security.

Tag with C.A. No. 2894 of 2001.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master